

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 133/TL/2024**

- Subject : Application under Sections 14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License for Supply and Installation of OPGW on existing Line 765/400kV Pune (PG)(GIS)-400kV Parli (PG) line which is to be LILO at Kallam Substation under TBCB project namely Transmission system for Evacuation of Power from potential renewable energy zone in Osmanabad area (1GW) of Maharashtra on Regulated Tariff Mechanism (RTM) route.
- Date of Hearing : **8.5.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Western Transco Power Limited (WTPL)
- Respondents : MP Power Trading Company Ltd. and Ors.
- Parties Present : Shri Bhavesh Kundalia, WTPL  
Shri Ranjeet Rajput, CTUIL  
Shri Akshayvat Kislav, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the implementation of “*Supply and Installation of OPGW on existing Line between 765/400kV Pune (PG)(GIS) - 400kV Parli (PG) line*” on the Regulated Tariff Mechanism (RTM) basis. He further submitted that the Petitioner has already complied with all the requirements for the grant of a transmission licence as stipulated in the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 and CTUIL has also given its recommendations under Section 15(4) of the Electricity Act, 2003 for the grant of a transmission licence to the Petitioner. The representative of the Petitioner further submitted that the estimated cost of the Project is approximately Rs. 14 crore.

2. In response to the specific observation of the Commission regarding the element being a communication system and, thus, the requirement of issuing a separate transmission licence for its implementation rather than considering it under the scope of Change in Law provisions of the existing Transmission Service Agreement (TSA), the representative of the Petitioner submitted that the existing TSA in case of the Petitioner predates the Tariff Based Competitive Bidding Guidelines of 2006 regime and also, the period of the TSA is only for 25 years out of which approximately 10 years are remaining. The representative of the Petitioner further submitted that CTUIL has also recommended for the grant of a separate transmission licence to the Petitioner for implementing the elements covered under the present Petition, and accordingly, the Commission may consider issuing a separate transmission licence.

3. Considering the submissions made by the representatives of the Petitioner and the CTUIL, the Commission directed as under:

(a) Admit. Issue notice to Respondents.

(b) The Respondents to file their respective replies within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

(c) The Petitioner to clarify on an affidavit within a week whether a separate transmission licence can be granted for a communication system under Section 14 of the Act.

(d) CTUIL to file its submissions and recommendations on an affidavit whether a separate transmission licence can be granted for a communication system under Section 14 of the Act. Submit CTUIL's proposition for the approval of additional scope of work for the existing TBCB licensee.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**